The Madhya Pradesh Special Police Establishment Act, 1947

Act 17 of 1947

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THE MADHYA PRADESH SPECIAL POLICE ESTABLISHMENT ACT, 1947

No. 17 of 1947

Preamble

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THE MADHYA PRADESH SPECIAL POLICE ESTABLISHMENT ACT, 1947
(No. 17 of 1947)¹

(Received the assent of the Governor on the 12th May 1947; assent first published in the Central Provinces and Berar Gazette on the 23rd May 1947).

An Act to make provision for the constitution of a special police force for the investigation of certain offences affecting the public administration, for the superintendence and administration of the said force and jurisdiction of members of the said force in regard to the investigation of the said offences.

Preamble:

Whereas it is expedient to make provision for the constitution of a special police force for the investigation of certain offences affecting the public administration, for the superintendence and Administration of the said force and jurisdiction of members of the said force in regard to the investigation of the said offences;

It is hereby enacted as follows:

1. (1) This Act may be cited as the [Madhya Pradesh]² Special Police Establishment Act, 1947.

(2) It extends to and shall be in force in the whole of Madhya Pradesh.³

2. (1) Notwithstanding anything contained in the Police Act, 1861 (5 of 1861), the State Government may constitute a special police force to be called [Madhya Pradesh]⁴ Special Police Establishment for the investigation of offences notified under section 3.

(2) Subject to any orders which the State Government may make in this behalf members of the said police establishment shall have, in relation to the investigation of such offences and arrest of persons concerned in such offences, all the powers, duties, privileges and liabilities which police officers have in connection with the investigation of offences.

(3) Any member of the said police establishment of the rank of Sub-Inspector may, subject to any orders which the State Government may make in this behalf, exercise any of the powers of an officer in charge of a police station in the area in which he is for the time being and when so exercising such powers shall, subject to any such orders as aforesaid, be deemed to be an officer in charge of a police station discharging the functions of such officer within the limits of his station.

3. The State Government may, by notification, specify the offences or classes of offences which are to be investigated by [Madhya Pradesh]⁴ Special Police Establishment.

¹. For Statement of Objects and Reasons, see Central Provinces and Berar Gazette Extraordinary, dated the 10th March 1947, page 98.
³. Subs. Ibid, Sch. Part A, item 46, for sub-sections (2) and (3).
⁴. Subs. by A. O. 1950, for Central Provinces and Berar".

(1-a). Without prejudice to the generality of the power of Superintendence, the Lokayukt may call from the Director Special Police Establishment returns and may issue general directions for regulating practice and procedure to be adopted by the Special Police Establishment.

(2) The administration of the said police establishment shall vest in the Inspector-General of Police, (Madhya Pradesh) who shall exercise in respect of that police establishment such of the powers exercisable by him in respect of the police force in the (State) as the state government may specify in the behalf.